This is a digitally signed Gazette, to verify click here.
https://rajpatra.hp.gov.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 16 अप्रैल, 2026 / 26 चैत्र, 1948

हिमाचल प्रदेश सरकार

गृह विभाग

अधिसूचना

शिमला–2, 6 अप्रैल, 2026

संख्याः गृह(ए)ए(1)4 / 2025.––हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का राज्य अधिनियम संख्यांक 17) की धारा 11 की उप–धारा (1) के साथ पठित, भारतीय नागरिक

सुरक्षा संहिता, 2023 (2023 का केन्द्रीय अधिनियम संख्यांक 46) की धारा 2 की उप–धारा (1) के खण्ड (प) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से उप मण्डल पुलिस अधिकारी ज्वाली के अधीन पुलिस चौकी कोटला को स्तरोन्नत करके पुलिस थाना कोटला सृजित करते हैं, और नीचे दी गई अनुसूची की स्तम्भ संख्याः (3) में यथावर्णित गांवों को स्तम्भ संख्या (4) में वर्णित पुलिस थाना के स्थानीय क्षेत्रों से स्तम्भ संख्याः (5) में वर्णित नव सृजित पुलिस थाना के स्थानीय क्षेत्रों में अन्तरित करते हैं, अर्थात्:–

अनुसूची

क्रम संख्या	**ग्राम पंचायतों का नाम**	**स्तम्भ संख्या 2 में विनिर्दिष्ट ग्राम पंचायतों में अन्तर्विष्ट गांवों के नाम**	**पुलिस थाना, जिससे इस अधिसूचना द्वारा अन्तरित किए जाने हैं**	**पुलिस थाना, जिसमें इस अधिसूचना के पश्चात् सम्मिलित होंगे**
1	2	3	4	5
1.	वलाह कोटला	1. कोटला खास 2. वलाह 3. भेड खडड 4. वडेड 5. नेरा	पुलिस थाना ज्वाली	पुलिस थाना कोटला
2.	सोलधा	1. सोलधा 2. ललियाड 3. खजूरना 4. भरील 5. भलूं	–यथोपरि–	–यथोपरि–
3.	न्यांगल	1. भौन्का 2. रिजर्व जंगल वार्ड 3. न्यांगल 4. भटोली	–यथोपरि–	–यथोपरि–
4.	त्रिलोकपुर	1. मंगल 2. नवांशहर 3. त्रिलोकपुर	–यथोपरि–	–यथोपरि–
5.	भाली	1. तखन्याड़ 2. बोहरका 3. भनियाड़ी 4. चीचड़ 5. सर	–यथोपरि–	–यथोपरि–
6.	जोल	1. जोल 2. भरनोली 3. खंगोल 4. झाखड़ी 5. राख 6. दरोवला	–यथोपरि–	–यथोपरि–
7.	सियूणी	1. सियूणी 2. चननी 3. सिरमनी 4. डुगली	–यथोपरि–	–यथोपरि–
8.	जांगल	1. बग्गा 2. ठारू	–यथोपरि–	–यथोपरि–

		3. जांगल 4. दुल		
9.	कुठेहड़	1. कुठेहड़ 2. भरमाड़ा 3. लाहड़ी 4. कुठेहड़ निचली 5. केरटा 6. चोआ 7. उरनली 8. ठेहड़ी 9. नानणा	–यथोपरि–	–यथोपरि–
10.	नढ़ोली	1. नढ़ोली 2. पुरखेड़ 3. ध्याला 4. चेलियां	–यथोपरि–	–यथोपरि–
11.	डोल (भटेहड़)	1. तलियाल 2. भटेहड़ 3. खैरियां 4. वकाण 5. डोल	–यथोपरि–	–यथोपरि–
12.	पदर	1. डोलवां 2. पदर 3. सरहण्डी	–यथोपरि–	–यथोपरि–
13.	रजोल	1. लुटेहड़ 2. रजोल 3. उपली अनुही 4. झिकली अनुही 5. भरनाला 6. कैहरना 7. ढुम 8. सलाहन 9. पालिया 10. ओडरी 11. कुरनाला 12. चुक	–यथोपरि–	–यथोपरि–
14.	कोठी वण्डा	1. अमनी 2. धडुँ 3. बटुही 4. मस्तगड़ 5. घेर 6. दियोल 7. तनियाड़ 8. बलबाड़ 9. बासो 10. कगलाहड़ 11. केर 12. कपाड़ियां 13. मोरना 14. स्वारका	–यथोपरि–	–यथोपरि–

15.	वेही पठियार	1. वेही 2. कलाहड़ 3. स्ठीण 4. बरूंद 5. मण्डोल 6. पठियार 7. ककड़ोह 8. लाहड़ी 9. जगुणी 10. बरूहा 11. गांतला 12. बण्ड	–यथोपरि–	–यथोपरि–

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

———————

[Authoritative English text of this Department Notification No. Home(A)A(1)4/2025 dated 06- 04-2026 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

Shimla-2, 6th April, 2026

NOTIFICATION

No. Home(A)A(1)4/2025.—In exercise of the powers conferred by clause (u) of sub-section (1) of section 2 of Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023) read with sub-section (1) of section 11 of the Himachal Pradesh Police Act, 2007 (State Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to create Police Station Kotla by upgrading the Police Post Kotla under Sub-Divisional Police Officer (SDPO) Jawali and to transfer the villages as enumerated in Column No.(3) from the local area of the Police Station as mentioned in Column No.(4) to the local area of the newly created Police Station mentioned in Column No.(5) of the SCHEDULE given below thereof, with effect from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

Sr. No.	**Name of Gram Panchayats**	**Name of Villages contained in Gram Panchayats specified in Column No. 2**	**Police Station from which transferred by this notification**	**Police Station in which hereinafter included**
1	2	3	4	5
1.	Balah Kotla	1. Kotla Khas 2. Balah 3. Bhed Khad 4. Baded 5. Nera	Police Station Jawali	Proposed Police Station Kotla

2.	Soldha	1. Soldha 2. Laliyad 3. Khajurna 4. Bhareel 5. Bhaloon	-do-	-do-
3.	Nyangle	1. Bhounka 2. Reserve Jungle ward 3. Nyangle 4. Bhatoli	-do-	-do-
4.	Trilokpur	1. Mangle 2. Nawashahar 3. Trilokpur	-do-	-do-
5.	Bhali	1. Takhniyad 2. Bohrka 3. Bhaniyad 4. Chichad 5. Sar	-do-	-do-
6.	Jol	1. Jol 2. Bharnoli 3. Khangol 4. Jhakhadi 5. Rakh 6. Darowla	-do-	-do-
7.	Siyuni	1. Siyuni 2. Chanani 3. Sirmani 4. Dugli	-do-	-do-
8.	Jangle	1. Bagga 2. Tharu 3. Jangle 4. Dul	-do-	-do-
9.	Kuther	1. Kuther 2. Bhramara 3. Lahadi 4. Kuthed Nichli 5. Kerta 6. Chaua 7. Urnali 8. Thehadi 9. Nanana	-do-	-do-
10.	Nadholi	1. Nadholi 2. Purkhed 3. Dhiyala 4. Cheliyan	-do-	-do-
11.	Dol (Bhatehad)	1. Taliyal 2. Bhatehad 3. Kheriyan 4. Bakan 5. Dol	-do-	-do-
12.	Padar	1. Dolwan 2. Padar 3. Sarhandi	-do-	-do-

13.	Rajol	1. Lutehad 2. Rajol 3. Upali Anuhi 4. Jhikli Anuhi 5. Bharnala 6. Kehrna 7. Dum 8. Salahan 9. Paliya 10. Odari 11. Kurnala 12. Chuk	-do-	-do-
14.	Kothi Banda	1. Amni 2. Dharoon 3. Batuhi 4. Mastgarh 5. Gher 6. Deol 7. Taniyad 8. Balwad 9. Baso 10. Kaglahad 11. Ker 12. Kapadiyan 13. Morna 14. Swarka	-do-	-do-
15.	Behi Pathiyar	1. Behi 2. Kalahad 3. Satheen 4. Baroond 5. Mandol 6. Pathiyar 7. Kakroh 8. Lahadi 9. Jaguni 10. Barua 11. Gantla 12. Band	-do-	-do-

By order,

Addl.Chief Secretary (Home).

FORESTS DEPARTMENT

NOTIFICATION

Shimla-02, the 10th April, 2026.

No. FFE-B-F(1)3/2026.—In order to comply with the directions of the Hon'ble High Court, Himachal Pradesh in CWPIL No. 30/2022 titled as Court on its own motion v/s State of H.P. & Ors., a Uniform Policy w.r.t. Soil and Moisture Conservation and Rain Water Harvesting works, is required to be formulated for the State of Himachal Pradesh.

Therefore, in order to facilitate policy formulation, the Governor of Himachal Pradesh is pleased to constitute a Committee of Head of Department of the concerned stakeholders departments under the Chairmanship of the Pr. Chief Conservator of Forests (HoFF), Himachal Pradesh, as under:—

1.	The Pr. Chief Conservator of Forest(HoFF)	... *Chairman*
2.	The Director, Disaster Management	… *Member*
3.	The Commissioner, Tribal Development	… *Member*
4.	The Director of Industries	… *Member*
5.	The Director, Urban Development	… *Member*
6.	The Director, Env. Sci. & Technology	… *Member*
7.	The Director, Agriculture	… *Member*
8.	The Director, Horticulture	… *Member*
9.	The Director, Rural Development	… *Member*
10.	The Director, Panchayati Raj	… *Member*
11.	The Director, Town & Country Planning	… *Member*
12.	The Engineer-in-Chief, HPPWD	… *Member*
13.	The Engineer-in-Chief, Jal Shakti	… *Member*
14.	The Conservator of Forest (Fire Protection & Fire Control), Bilaspur	…*Member Secretary*

The Committee shall perform the following activities and functions:—

1. Will collect and analyse data on existing policies and schemes, various interventions on soil and moisture conservation works and Rain Water harvesting alongwith its physical and financial expenditure incurred during last 02 years.

2. Will formulate a policy on soil moisture conservation and rain water harvesting keeping in view the geology, geography, biodiversity, hydrology and climatic concern.

3. Will undertake surveys and gather scientific data's pertaining to the policy to be framed.

4. Will convene regular meeting and workshops as and when required

5. Will engage expert institution(s) having domain knowledge and expertise

6. Will regularly update and submit report on progress to the Government of Himachal Pradesh on fortnightly basis.

7. The Committee may associate any other stakeholder department, if needed

8. The Committee will complete the draft of an overarching policy for soil moisture conservation and rain water harvesting and submit the same to the Government within a period of two months.

By order,

Additional Chief Secretary (Forest).

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2 the 4th April, 2026

No. FFE-B-F(6)7/2017-I.—In exercise of the power conferred under Section 50(8) of the Wildlife (Protection) Act, 1972, as amended from time to time, the Governor of Himachal Pradesh is pleased to authorise all the officers to the rank of Assistant Conservators of Forest and above of the Wildlife Divisions and Territorial Forest Divisions of the State to discharge the power under Section 50(8) of the Wildlife (Protection) Act, 1972, for the purpose of making investigation into any offence against any provision of this Act.

By order,
Sd/-

Addl. Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला–2, 10 अप्रैल, 2026

संख्याः एफएफई–बी–एफ (6)14 / 99.––सरकार द्वारा वन्य प्राणी (संरक्षण) अधिनियम, 1972 की धारा 26क के अधीन अधिसूचना संख्याः एफएफई–बी–एफ(6)–14 / 99 तारीख 01–11–1999 द्वारा 61 वर्ग किलोमीटर क्षेत्र को तीर्थन अभ्यारण्य स्थल घोषित करने हेतु अधिसूचना जारी की गई थी।

सरकार द्वारा वन्य प्राणी (संरक्षण) अधिनियम, 1972 की धारा 35(1) के अधीन अधिसूचना संख्याःएफएफई–बी–एफ(6)–11 / 2005 तारीख 28–07–2010 द्वारा तीर्थन अभ्यारण्य स्थल को ग्रेट हिमालयन राष्ट्रीय उद्यान में विलय करने के लिए एक अन्य आशय अधिसूचना जारी की गई थी।

माननीय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री, भारत सरकार की अध्यक्षता में तारीख 26–06–2025 को राष्ट्रीय वन्य प्राणी बोर्ड की स्थाई समिति की 84वीं बैठक में भारत सरकार द्वारा हिमाचल प्रदेश के ग्रेट हिमालयन राष्ट्रीय उद्यान से तीर्थन वन्य जीव अभ्यारण्य का अविलयन करने हेतु सीमा परिवर्तन के प्रस्ताव की अनुशंसा की गई है।

अतः हिमाचल प्रदेश के राज्यपाल, राष्ट्रीय बोर्ड की सिफारिशों पर और अधिसूचना संख्याः एफएफई–बी–एफ(6)–11 / 2005 तारीख 28–07–2010 के अतिक्रमण में, उपरोक्त अधिनियम की धारा 26क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए इकसठ वर्ग किलोमीटर क्षेत्रफल से समाविष्ट तीर्थन क्षेत्र को अभ्यारण्य के रूप में घोषित करने हेतु जारी अधिसूचना संख्याः एफएफई–बी–एफ(6)–14 / 99 तारीख 01–11–1999 को प्रत्यावर्तित करते हैं।

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No. FFE-B-F (6)-14/99 dated 10th April, 2026 as required under article 348(3) of the Constitution of India].

FOREST DEPARTMENT

NOTIFICATION

Shimla-2, the 10th April, 2026

No. FFE-B-F(6)14/99.—Whereas, a notification under section 26A of the Wildlife (Protection) Act, 1972 was issued by the Government *vide* notification No.FFE-B-F(6)-14/99 dated 01-11-1999 to declare the Tirthan area as wildlife sanctuary comprising an area of 61 Sq.Kms.

And whereas, a notification under section 35(1) of the Wildlife (Protection) Act, 1972 was issued by the Government *vide* notification No.FFE-B-F(6)11/2005 dated 28-7-2010 declaring an intention to merge 61 sq. kms. area of the Tirthan Wildlife Sanctuary with the Great Himalayan National Park.

And whereas, the Standing Committee of National Board for Wildlife in its 84th meeting held on 26-06-2025 under the Chairmanship of Hon'ble Minister for Environment, Forest & Climate Change, Government of India has recommended for alteration of boundaries to demerge the Tirthan Wildlife Sanctuary from intended Great Himalayan National Park, Himachal Pradesh.

Now, therefore, the Governor of Himachal Pradesh, on the recommendation of the National Board and in supersession of Notification No.FFE-B-F(6)11/2005 dated 28-07-2010 is pleased to restore the Notification No.FFE-B-F(6)14/99 dated 01-11-1999, issued in exercise of the powers conferred by section 26A of the said Act, declaring the Tirthan area comprising 61 sq. kms. as a wildlife sanctuary.

By order,
Addl. Chief Secretary (Forest).

वन विभाग

अधिसूचना

शिमला–2, 10 अप्रैल, 2026

संख्याः एफएफई–बी–एफ(6)15 / 99.––सरकार द्वारा वन्य प्राणी (संरक्षण) अधिनियम, 1972 की धारा 26क के अधीन अधिसूचना संख्याः एफएफई–बी–एफ(6)–15 / 99, तारीख 23–10–1999 द्वारा 90 वर्ग किलोमीटर क्षेत्र को सैंज अभ्यारण्य स्थल घोषित करने हेतु अधिसूचना जारी की गई थी।

जबकि सरकार द्वारा वन्य प्राणी (संरक्षण) अधिनियम, 1972 की धारा 35(1) के अधीन अधिसूचना संख्याःएफएफई–बी–एफ(6)–11 / 2005, तारीख 28–07–2010 द्वारा सैन्ज अभ्यारण्य स्थल को ग्रेट हिमालयन राष्ट्रीय उद्यान में सम्मिलित करने के लिए एक अन्य आशय अधिसूचना जारी की गई थी।

माननीय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री, भारत सरकार की अध्यक्षता में तारीख 26–06–2025 को राष्ट्रीय वन्य प्राणी बोर्ड की स्थाई समिति की 84वीं बैठक में भारत सरकार द्वारा हिमाचल प्रदेश के ग्रेट हिमालयन राष्ट्रीय उद्यान से सैंज वन्य जीव अभ्यारण्य का अविलयन करने हेतु सीमा परिवर्तन के उपर्युक्त प्रस्ताव की अनुशंसा की गई है।

अतः, हिमाचल प्रदेश के राज्यपाल, राष्ट्रीय बोर्ड की सिफारिशों पर और अधिसूचना संख्याः एफएफई–बी–एफ(6)11 / 2005, तारीख 28–07–2010 के अतिक्रमण में, उपरोक्त अधिनियम की धारा 26क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नब्बे वर्ग किलोमीटर क्षेत्रफल से समाविष्ठ सैंज क्षेत्र को अभ्यारण्य के रूप में घोषित करने हेतु जारी अधिसूचना संख्याः एफएफई–बी–एफ(6)–15 / 99, तारीख 23–10–1999 को प्रत्यावर्तित करते हैं।

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (वन)।

———————

[Authoritative English Text of this Department Notification No. FFE-B-F (6)-15/99, dated 10-04- 2026 as required under Article 348(3) of the Constitution of India].

FOREST DEPARTMENT

NOTIFICATION

Shimla-2, the 10th April, 2026

No.FFE-B-F (6)15/99.—Whereas, a notification under section 26A of the Wildlife (Protection) Act, 1972 was issued by the Government *vide* notification No. FFE-B-F(6)-15/99, dated 23-10-1999 to declare the Sainj area as wildlife sanctuary comprising an area of 90 Sq. Kms.

And whereas, a notification under section 35(1) of the Wildlife (Protection) Act, 1972 was issued by the Government *vide* notification No. FFE-B-F(6)11/2005, dated 28-7-2010 declaring an intention to merge 90 Sq. Kms area of the Sainj wildlife sanctuary with Great Himalayan National Park.

And whereas, the Standing Committee of National Board for Wild Life in its 84th meeting held on 26-06-2025 under the chairmanship of Hon'ble Minister for Environment, Forest & Climate Change, Government of India has recommended for alteration of boundaries to demerge the Sainj Wildlife Sanctuary from intended Great Himalayan National Park, Himachal Pradesh.

Now, therefore, the Governor of Himachal Pradesh, on the recommendation of the National Board and in supersession of Notification No.FFE-B-F(6)11/2005, dated 28-07-2010 is pleased to restore the Notification No.FFE-B-F(6)15/99, dated 23-10-1999, issued in exercise of the powers conferred by Section 26A of the said Act, declaring the Sainj area comprising 90 sq. km, as a wildlife sanctuary.

By order,
Addl. Chief Secretary (Forest).

———————

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 8th April, 2026

No. HHC/GAZ/10-98/2021.—The Hon'ble High Court of Himachal Pradesh in exercise of the powers vested in it under sub section (2) and (3) of Section 9 of the Bhartiya Nagarik Suraksha

Sanhita, 2023 (sub section (2) & (3) of Section 11 of the Code of Criminal Procedure) and all the other powers enabling it in this behalf, has been pleased to appoint and confer the powers of Judicial Magistrate Second Class upon the following Judicial Officers, to be exercised by them, within the local limits of the Districts mentioned against their names, with effect from the assumption of charge:

Sl. No.	Name of the Judicial Officer	Designation and place of posting	District
1.	Ms. Kirti Bhushan	Civil Judge-II, Ghumarwin	Bilaspur
2.	Sh. Vishal Thakur	Civil Judge-I, Hamirpur	Hamirpur
3.	Ms. Simranjeet Kaur	Civil Judge-III, Ghumarwin	Bilaspur
4.	Sh. Pranav Negi	Civil Judge, Chamba	Chamba
5.	Ms. Rashmi Dogra	Civil Judge-VI, Shimla	Shimla
6.	Ms. Bindra Devi	Civil Judge-IV, Hamirpur	Hamirpur
7.	Ms. Bhavya Saini	Civil Judge IV, Mandi	Mandi
8.	Ms. Urvashi	Civil Judge IV, Una	Una
9.	Ms. Shashi Bala	Civil Judge-VII, Shimla	Shimla
10.	Ms. Simran	Civil Judge-VIII, Shimla	Shimla
11.	Ms. Minakshi	Civil Judge-II, Sarkaghat	Mandi
12.	Ms. Mehak Gupta	Civil Judge-II, Rohru	Shimla
13.	Ms. Priyanka	Civil Judge-II, Palampur	Kangra
14.	Ms. Renu Bala	Civil Judge-II, Kasauli	Solan
15.	Ms. Amisha Gupta	Civil Judge-II, Nalagarh	Solan
16.	Ms. Tanya	Civil Judge-II, Amb	Una
17.	Ms. Janat Hayer	Civil Judge-II, Solan	Solan
18.	Ms. Sona	Civil Judge-III, Amb	Una
19.	Ms. Priyanshi	Civil Judge-II, Kangra	Kangra

The above named officers are further specifically empowered to authorize detention in Police custody in terms of the Section 187 and powers of a Magistrate of the 2nd Class under Section 284 of the Bhartiya Nagarik Suraksha Sanhita 2023 (Section 167(2) (c) and Section 261 of the Code of Criminal Procedure), to try summarily any offence, which is punishable only with fine or with imprisonment, for a term not exceeding six months with or without fine and any abetment of or attempt to commit any such offence.

By order,

Sd/-
Registrar General.

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-171 002, the 10th April 2026

No. TPT-F(5)-4/2019-Part-I.—In supersession of this department notification No. TPT-F(5)-4/2019 dated 21-03-2020, the Governor, Himachal Pradesh, as per the provisions of Article 31(B) of the Articles of Association of Ropeway and Rapid Transport System Development

Corporation is pleased to nominate the following Officers as Directors in the Board of Ropeway and Rapid Transport System Development Corporation Himachal Pradesh Limited [by replacing the first Directors by name] of the Company, with immediate effect.—

1.	Chairman-*cum*-Managing Director	Chairman
2.	ACS/Pr. Secretary/Secretary (Finance)	-Director
3.	ACS/Pr. Secretary/Secretary (Forests)	-Director
4.	ACS/Pr. Secretary/Secretary (Transport)	-Director
5.	Commissioner (Director), Transport	-Director
6.	Director (RTDC)	-Director

By order,

R.D. NAZEEM, IAS,
Additional Chief Secretary (Transport).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
17 / NT/2026	जन्म तिथि पंजीकरण	27—03—2026	16—04—2026

श्रीमती सुदेश पाठक पुत्री श्री बरडू राम, वासी मोहाल व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)। ..... वादिया।

बनाम

आम जनता ..... प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act 1969 श्रीमती सुदेश पाठक पुत्री श्री बरडू राम, वासी मोहाल व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना—पत्र बराये जन्म पंजीकरण प्रार्थिया श्रीमती सुदेश पाठक पुत्री श्री बरडू राम, वासी मोहाल व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उनका जन्म दिनांक 29—07—1954 को ग्राम पंचायत टिहरा में हुआ था तथा सहबन गलती से ग्राम पंचायत टिहरा में दर्ज नहीं हो पाया है लिहाजा इसे ग्राम पंचायत टिहरा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 16—04—2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 30—03—2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / —
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
18 / NT/2026	जन्म तिथि पंजीकरण	01–04–2026	18–04–2026

श्रीमती जगतम्बा देवी पुत्री श्री मिहूँ, वासी मोहाल व डाकघर खैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

.. वादिया।

बनाम

आम जनता .. प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act 1969 श्रीमती जगतम्बा देवी पुत्री श्री मिहूँ, वासी मोहाल व डाकघर खैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना–पत्र बराये जन्म पंजीकरण प्रार्थिया श्रीमती जगतम्बा देवी पुत्री श्री मिहूँ, वासी मोहाल व डाकघर खैरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 02–03–1957 को ग्राम पंचायत खैरी में हुआ था तथा सहबन गलती से ग्राम पंचायत खैरी में दर्ज नहीं हो पाया है लिहाजा इसे ग्राम पंचायत खैरी में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 18–04–2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 01–04–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

———————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
19 / NT/2026	जन्म तिथि पंजीकरण	02–04–2026	17–04–2026

श्रीमती सुजाता वर्मा पुत्री श्री धर्म सिंह, वासी मोहाल डूहक, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

.. वादिया।

बनाम

आम जनता .. प्रतिवादी।

जन्म तिथि पंजीकरण श्रीमती सुजाता वर्मा पुत्री श्री धर्म सिंह, वासी मोहाल डूहक, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना–पत्र बराये जन्म पंजीकरण प्रार्थिया श्रीमती सुजाता वर्मा पुत्री श्री धर्म सिंह, वासी मोहाल डूहक, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 19–03–1989 को ग्राम पंचायत डूहक में हुआ था तथा सहबन गलती से ग्राम पंचायत डूहक में दर्ज नहीं हो पाया है लिहाजा इसे ग्राम पंचायत डूहक में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 17–04–2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 02–04–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

———————

In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of Marriage Officer, Dheera, Distt. Kangra (H.P.)

In case :

Ajay Kumar and Kirandeep Kaur

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Ajay Kumar s/o Jun Singh, r/o Village Jadwana, P.O. Marhoon, Tehsil Dheera, District Kangra (H.P.) Pin-176 092 and Kirandeeep Kaur d/o Shri Kabal Singh, r/o V.P.O. Talwandi Bhro, Tehsil Nakodar, District Jalandhar, Punjab Pin-144 630. That they have solemnized their marriage on dated 30-05-2023 at Village Jadwana, P.O. Marhoon, Tehsil Dheera, District Kangra (H.P.) as per Hindu rites and customs and living as husband and wife since then. If there is any objection to the registration of this marriage, the objection in person or through counsel to be submitted to this office on or before 14-05-2026 otherwise the marriage will be registered.

Seal. Sd/-
Marriage Officer-cum-*SDM,*
Dheera, District Kangra (H.P.).

———————

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील जसवां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 03 / NT/M/2025 तारीख दायरा : 01–12–2025 तारीख पेशी : 31–03–2026

सेवा राम पुत्र मेहर चन्द, वासी हलेड, तहसील जसवां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.––आवेदन–पत्र अधीन धारा 13(3) जन्म एवं मृत्यु अधिनियम, 1969.

सेवा राम पुत्र मेहर ने कार्यालय / न्यायालय में आवेदन किया है कि उसकी पुत्री का जन्म दिनांक 05–10–2012 को महाल हलेड, तहसील जसवां, जिला कांगड़ा में हुआ था। परन्तु अज्ञानतावश वह अपनी पुत्री का नाम ग्राम पंचायत हलेड, तहसील जसवां, जिला कांगड़ा में दर्ज नहीं करवा पाया है।

अतः सर्वसाधारण एवं उनके रिश्तेदारों को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति को कोई उजर या एतराज हो तो वह दिनांक 04–05–2026 समय प्रातः 10.00 बजे या इससे पहले असालतन या वकालतन अधोहस्ताक्षरी के कार्यालय / न्यायालय में उपस्थित होकर पेश कर सकता है।

यदि उपरोक्त वर्णित तिथि को किसी भी व्यक्ति का कोई उजर या एतराज इस न्यायालय में प्राप्त नहीं होता है तो इस न्यायालय द्वारा आवेदनकर्ता की पुत्री खुशी की जन्म तिथि 05–10–2012 दर्ज करने हेतु ग्राम पंचायत हलेड को आदेश पारित कर दिए जायेंगे।

आज दिनांक 09–03–2026 को मेरे हस्ताक्षर व मोहर कार्यालय / न्यायालय से जारी हुआ।

मोहर। हस्ताक्षरित / –
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हि0प्र0।

————————

ब अदालत श्री सुरेन्द्र कुमार, नायब–तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील भड़ोली, जिला कांगड़ा (हि0प्र0)

किस्म मु0: मकफूद–उल–खबरी तारीख पेशी : 28–04–2026

राज कुमारी पुत्री मोहन पुत्र दितू, निवासी चौकी, डाकघर व मौजा गगरुही, उप–तहसील भड़ोली, जिला कांगडा, (हि0प्र0) . . वादिया।

बनाम

आम जनता प्रतिवादी।

इश्तहार मकफूद–उल–खबरी।

सर्वसाधारण को बजरिया इश्तहार मकफूद–उज–खबरी द्वारा सूचित किया जाता है कि उपरोक्त वादिया ने इस कार्यालय में उपस्थित होकर एक प्रार्थना–पत्र दाय किया है कि उनकी मां श्रीमती गोलां देवी पत्नी स्वर्गीय श्री मोहन लाल, निवासी गांव चौकी, डाकखाना गगडूही, उप–तहसील भड़ोली, जिला कांगड़ा (हि0प्र0) पिछले लगभग 24 वर्षो से लापता है तथा उस समय उनकी उम्र 63 साल थी। जिसकी काफी खोजबीन करने के उपरान्त भी कोई सुराग नहीं मिला है तथा न ही आज दिन तक उनके जीवित होने की खबर मिली है, जिससे प्रतीत होता है कि वह अब इस दुनिया में जीवित न हैं। इसलिए प्रार्थिया अपनी मां श्रीमती गोलां देवी पत्नी स्वर्गीय श्री मोहन लाल, निवासी गांव चौकी की जहां कहीं भी मलकीयती भूमि दर्ज

कागजात माल हो उनके वारसान के नाम बजरिया मकफूद–उल–खबरी इन्तकाल दर्ज करवा कर हस्तान्तरित करवाना चाहती है।

अतः सर्वसाधारण को बजरिया इश्तहार सूचित किया जाता है कि अगर किसी को भी उक्त श्रीमती गोला देवी पत्नी स्वर्गीय श्री मोहन लाल, निवासी गांव चौकी, डाकखाना गगडूही, उप–तहसील भड़ोली, जिला कांगड़ा (हि0प्र0) के जीवित होने बारे सूचना या गुमशुदगी बारे कोई आपत्ति हो तो वह दिनांक 28–04–2026 से पहले अधोहस्ताक्षरी की अदालत में अपने आक्षेप / उजर दर्ज करवा सकता है। आपत्ति न होने की सूरत में श्रीमती गोलां देवी पत्नी स्वर्गीय श्री मोहन लाल, निवासी गांव चौकी डाकखाना गगडूही के वारसान के नाम भूमि बजरिया मकफूद–उल–खबरी इन्तकाल हस्तान्तरित कर दी जाएगी।

आज दिनांक 01–04–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
भड़ोली, जिला कांगड़ा, हि0प्र0।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, देहरा तहसील देहरा, जिला कांगड़ा (हि0 प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम

प्रवीन कुमारी

बनाम

आम जनता

नोटिस मुस्त्री मुनादी बनाम आम जनता।

ब मुकद्दमा उपरोक्त अदालत हजा में प्रार्थिया श्रीमती प्रवीन कुमारी पुत्री हंस राज पुत्र भगतू, महाल कड़ोल, तहसील देहरा, जिला कांगड़ा, हि0प्र0, हाल पत्नी जीत सिंह, निवासी मैड़ी खास, तहसील अम्ब, जिला ऊना, हि0प्र0 ने इस अदालत में अपने नाम की दुरुस्ती की दरख्वास्त दायर कर रखी है। इसलिए समस्त आम जनता को इस मुस्त्री–मुनादी द्वारा सूचित किया जाता है कि प्रार्थिया श्रीमती प्रवीन कुमारी का नाम महाल कड़ोल व महाल हार, तहसील देहरा के राजस्व अभिलेख में प्रीतो देवी पुत्री हंस राज पुत्र भगतू के बजाए प्रीतो देवी उपनाम प्रवीन कुमारी पुत्री हंस राज पुत्र भगतू किया जाए तो इस बारे किसी को भी आपत्ति हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर / एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति के न होने की स्थिति में या उपरोक्त समय सीमा के भीतर आम जनता की तरफ से कोई भी उजर / एतराज न आने की सूरत में नियमानुसार उपरोक्त मुकद्दमा में एकतरफा कार्यवाही अमल में लाई जाएगी और प्रार्थिया की प्रार्थना को स्वीकार किया जायेगा।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
देहरा, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, खुण्डियां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 709669 / 2026 किस्म मुकद्दमा : दुरुस्ती नाम तारीख पेशी : 04–05–2026

श्री चूहडू राम पुत्र श्री किरपा, निवासी महाल कण्ढां मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)। .. प्रार्थी।

आम जनता .. प्रतिवादी।

विषय.––प्रार्थना–पत्र दुरुस्ती नाम राजस्व अभिलेख महाल कण्ढां मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा, हि0प्र0।

श्री चूहडू राम पुत्र श्री किरपा, निवासी महाल कण्ढां मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना–पत्र मय शपथ पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तावेज में चूहडू राम दर्ज है व उसका विख्यात व सही नाम भी चूहडू राम ही है। परन्तु राजस्व अभिलेख पटवार वृत्त टिहरी के महाल कण्ढा में उसका नाम चूहडू गलत दर्ज हो गया है। अतः प्रार्थी अब अपने नाम की राजस्व अभिलेख महाल कण्ढा में नाम दुरुस्ती करवा करके चूहडू के बजाए चूहडू राम उपनाम चूहडू दर्ज करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुश्त्री / मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के नाम की राजस्व अभिलेख महाल कण्ढा में दुरुस्ती करवा करके चूहडू के बजाए चूहडू राम उपनाम चूहडू दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 04–05–2026 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 01–04–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
खुण्डियां, जिला कांगड़ा (हि0प्र0)।

————

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Sh. Sahaj Chopra s/o Sh. Vikas Chopra, r/o H. No. 85/10 Upper Bhagwan Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Kritika Gupta d/o Sh. Praveen Kumar Gupta, r/o H. No. E-14 Soami Nagar (North), Malviya Nagar, South Delhi. . . *Applicants.*

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Sahaj Chopra s/o Sh. Vikas Chopra, r/o H. No. 85/10 Upper Bhagwan Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Kritika Gupta d/o Sh. Praveen Kumar Gupta, r/o H. No. E-14 Soami Nagar (North), Malviya Nagar, South Delhi (at present wife of Sh. Sahaj Chopra s/o Sh. Vikas Chopra, r/o H. No. 85/10 Upper Bhagwan Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 05-12-2025 according to Hindu rites and customs at their respective houses Mandi, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 19-04-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 20th day of March, 2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

———

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Sh. Rishi Sharma s/o Sh. Shailender Kumar Sharma, r/o H. No. 404/5 Sain Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Chhaya d/o Sh. Parmod Kumar, r/o Village Gopal Chowk, P.O. Mahadev, Tehsil Sundernagar, Distt. Mandi (H.P.) . . *Applicants.*

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Rishi Sharma s/o Sh. Shailender Kumar Sharma, r/o H. No. 404/5 Sain Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Chhaya d/o Sh. Parmod Kumar, r/o Village Gopal Chowk, P.O. Mahadev, Tehsil Sundernagar, Distt. Mandi (H.P.) (at present wife of Sh. Rishi Sharma s/o Sh. Shailender Kumar Sharma, r/o H. No. 404/5 Sain Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 18-04-2024 according to Hindu rites and customs at their respective houses Mandi, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this

court on or before 19-04-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 20th day of March, 2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

ब अदालत श्री विष्णु नेगी, सहायक समाहर्ता द्वितीय श्रेणी, कोटगढ़, उप–तहसील कोटगढ़, जिला शिमला (हि0प्र0)

वाद संख्या : 80529 / 2026 तारीख दायर : 03–02–2026 किस्म वाद : दुरुस्ती नाम

वाद शीर्षकः–

श्री कृपा राम पुत्र स्व0 श्री झुंगरू, निवासी गांव कवानू, डाकघर बटाड़ी, उप–तहसील कोटगढ़, जिला शिमला (हि0प्र0) .. वादी।

बनाम

आम जनता .. प्रतिवादीगण।

हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 की धारा 37 के अन्तर्गत भूमि खाता नं0 164, 165 स्थित मोहाल उप–महाल बटाड़ी, हदबस्त नं0 46 / 3, जमाबंदी साल 2023–2024, पटवार वृत्त जरोल, उप–तहसील कोटगढ़, जिला शिमला, हिमाचल प्रदेश में अपने नाम की दुरुस्ती हेतु प्रार्थना–पत्र।

सर्वसाधारण को सूचित किया जाता है कि वादी श्री कृपा राम पुत्र स्व0 श्री झुंगरू, निवासी गांव कवानू, डाकघर बटाड़ी, उप–तहसील कोटगढ़, जिला शिमला (हि0प्र0) द्वारा इस राजस्व कार्यालय में दिनांक 03–02–2026 को हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 की धारा 37 के अन्तर्गत एक प्रार्थना–पत्र प्रस्तुत कर आग्रह किया है कि प्रार्थी का नाम भूमि खाता नं0 164, 165 स्थित मोहाल उप–महाल बटाड़ी, हदबस्त नं0 46 / 3, जमाबंदी साल 2023–2024, पटवार वृत्त जरोल, उप–तहसील कोटगढ़, जिला शिमला (हि0प्र0) में श्री किरपू राम पुत्र श्री झुंगरू दर्ज है जोकि गलत दर्ज है जबकि उसका सही नाम कृपा राम है, जिसकी पुष्टि के लिए वादी द्वारा परिवार नकल, आधार कार्ड, शपथ–पत्र, नकल जमाबंदी हाल संलग्न प्रार्थना–पत्र कर रखी है। वादी अपने नाम को उक्त राजस्व अभिलेख में किरपू के स्थान पर कृपा राम दुरुस्त करवाना चाहता है।

अतः समस्त आम जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि प्रार्थी के नाम को उक्त राजस्व अभिलेख में दुरुस्त करने बारा किसी को किसी भी प्रकार का उजर या एतराज हो तो वह अधोहस्ताक्षरी के कार्यालय में दिनांक 29–04–2026 को कार्यालय समय प्रातः 10.00 बजे से सायं 5.00 बजे तक असालतन या वकालतन पेश कर सकता है। निर्धारित समय में यदि किसी का कोई उजर या एतराज प्राप्त नहीं होता है तो इस वाद में नियमानुसार वांछित दुरुस्ती आदेश पारित कर दिए जाएंगे।

आज दिनांक 25–03–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुए।

मोहर। हस्ताक्षरित / –

सहायक समाहर्ता द्वितीय श्रेणी, कोटगढ़,
उप–तहसील कोटगढ़, जिला शिमला (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Hiu Dasi w/o Jiya Lal, r/o Village Kapti, P.O. Dhargaura, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh. . . *Applicant.*

Versus

General Public . . *Respondent.*

PUBLIC NOTICE/PROCLAMATION (REGARDING CORRECTION OF NAME)

Whereas, the above named applicant has submitted an application for the correction of her name from Heem Dasi w/o Jiya Lal to Hiu Dasi w/o Jiya Lal in the records of Adhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change of applicant name as Hiu Dasi w/o Jiya Lal in place of Heem Dasi w/o Jiya Lal, they should appear before the undersigned on or before 22-04-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 23rd day of March, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II Rohru, District Shimla (H.P.)

In the matter of :

Smt. Urmila w/o Late Sh. Manoj Kumar, r/o Village Seema, P.O. Seema, Tehsil Rohru, District Shimla (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.—Application under section 13 (3) of the Birth and Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Smt. Urmila w/o Late Sh. Manoj Kumar, r/o Village Seema, P.O. Seema, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the

undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter date of birth of his (28-02-1994) in the record of Birth Register of Gram Panchayat Seema Rantari.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Lt. Sh. Sham Lal s/o Late Sh. Poshu they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 31st March, 2026.

Seal. Sd/-
(DAYA NAND SHARMA),
Executive Magistrate, Grade-II Rohru,
District Shimla (H.P.).

In the Court of Assistant Collector, 1 st Grade, Shimla Rural,
District Shimla (H.P.)

Case No. 53/2025 Date of Institution : 03-12-2025 Date of hearing : 05-05-2026

Smt. Samaira Gautam (Formely Savitri Gautam) w/o Sh. Navneet Gautam, resident of Village Kamhali, P.O. Malyana, Tehsil Shimla Rural, District Shimla (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Publication Order

Whereas, an application has been submitted by Smt. Samaira Gautam (Formely Savitri Gautam) w/o Sh. Navneet Gautam, resident of Village Kamhali, P.O. Malyana, Tehsil Shimla Rural, District Shimla (H.P.), seeking correction for mutation of property in revenue records on account of change of name from Savitri Gautam to Samaira Gautam, on the basis of Gazette Notification and supporting documents.

And whereas, the applicant has submitted that the property stands recorded in her former name *i.e*. Savitri Gautam in the revenue records, and now seeks correction/mutation I her updated name.

And whereas, the case requires verification of facts and inviting objection, if any from the general public and concerned parties before passing any final order.

Any person having objection to the proposed mutation/change of name in revenue records may file objection, if any, in his office in writing before the undersigned within 30 days from the date of publication of this order. If no objection is received within the prescribed period, further action shall be taken in accordance with law on merits of the case.

Issued under my hand and seal this day of 1st April, 2026.

Seal. Sd/-
Assistant Collector, 1 st Grade,
Shimla Rural, District Shimla (H.P.).

In the Court of Executive Magistrate Theog, Tehsil Theog,
District Shimla (H. P.)

Smt. Shanta Devi d/o Lt. Sh. Anokhi Ram, r/o Village Bahani, P.O. Cheog, Tehsil Theog, Distt. Shimla (H.P.).

Versus

General Public .. *Respondent.*

Whereas, a case regarding entry of birth of Smt. Shanta Devi d/o Lt. Sh. Anokhi Ram, r/o Village Bahani, P.O. Cheog, Tehsil Theog, Distt. Shimla (H.P.) has been received in this office from Additional Distt. Registrar (Birth & Death) *vide* letter No. 1496, dated 26-02-2026 for further necessary action under section 13(3) of Birth & Death Registration Act, 1969.

Whereas, Sh. Shyam Singh has also submitted an application on dated 27-03-2026 in this office to enter the date of birth of her mother in the record of Registrar, Birth & Death, Gram Panchayat Cheog, Tehsil Theog, District Shimla, H.P.

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Shanta Devi	Self	01-03-1963

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named person in the record of Registrar, Birth and Death, Gram Panchayat Cheog, Tehsil Theog, may file their claims/objections in the court within one month of publication of this notice in Govt. e-Gazette, failing which necessary orders will be passed.

Issued today on 30-03-2026 under my signature and seal of the court.

Seal. Sd/-
Executive Magistrate,
Theog, District Shimla (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, धामी, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 804025 / 2026 तारीख मरजुआ : 09–03–2026 तारीख पेशी : 30–03–2026

श्री अमर कुमार पुत्र स्व0 श्री लायक राम, निवासी ग्राम व डाकघर ओखरु, उप–तहसील धामी, जिला शिमला, हि0प्र0।

बनाम

आम जनता

प्रार्थना–पत्र नाम दुरुस्ती अन्तर्गत जेरे धारा 37(2) हि0प्र0 भू–राजस्व अधिनियम, 1954.

प्रार्थी श्री अमर कुमार पुत्र स्व0 श्री लायक राम, निवासी ग्राम व डाकघर ओखरु, उप–तहसील धामी, जिला शिमला, हि0प्र0 द्वारा प्रार्थना–पत्र प्रस्तुत कर निवेदन किया गया है कि भू–राजस्व अभिलेख मौजा ओखरु में प्रार्थी का नाम अमर सिंह पुत्र लायक राम दर्ज है जोकि गलत है। प्रार्थी के नाम दुरुस्ती प्रार्थना–पत्र की छानबीन पटवारी हल्का कठियाणा से करवाई गई। पटवारी पटवार वृत्त कठियाणा की रिपोर्ट के मुताबिक मौजा ओखरु में प्रार्थी का नाम अमर सिंह पुत्र लायक राम दर्ज है, जबकि प्रार्थी द्वारा प्रस्तुत किए गए दस्तावेजों आधार कार्ड, ग्राम पंचायत ओखरु से जारी परिवार नकल, व ब्यानात स्थानीय वाशिन्दगान के अनुसार प्रार्थी का नाम अमर कुमार है जो सही है। जिससे स्पष्ट होता है कि अमर सिंह व अमर कुमार एक ही व्यक्ति के नाम हैं। उपरोक्त तथ्यों के आधार पर पटवार वृत्त कठियाणा मौजा ओखरु के राजस्व अभिलेख में प्रार्थी का नाम अमर सिंह उर्फ अमर कुमार पुत्र लायक राम दर्ज किया जाना वाजिब है।

अतः इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई भी उजर व एतराज हो तो वह स्वयं या लिखित तौर पर दिनांक 29–04–2026 को इस अदालत में हाजिर आकर अपना उजर / एतराज पेश करें, अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस नाम दुरुस्ती मुकद्दमा बारे कोई उजर / एतराज न है तथा आवेदन–पत्र को अन्तिम रूप देकर नाम दुरुस्त आदेश पारित किए जाऐंगे।

आज तारीख 30–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील धामी, जिला शिमला (हि0प्र0)।

————————

In the Court of Executive Magistrate, Theog, Tehsil Theog, District Shimla (H.P.)

Smt. Ritu *alias* Champa Devi d/o Lt. Sh. Padma Ram, r/o Village Nahol, P.O. Tiyali, Tehsil Theog, District Shimla (H. P.) .

Versus

General Public . . *Respondents.*

.

Whereas, a case regarding entry of birth of Smt. Ritu *alias* Champa Devi d/o Lt. Sh. Padma Ram, r/o Village Nahol, P.O. Tiyali, Tehsil Theog, District Shimla (H. P.) has been received in this office from Additional Distt. Registrar (Birth & Death) his *vide* letter no. 2502, Dated 27-03-2026 for further necessary under Section 13 (3) of Birth & Death registration Act, 1969.

Whereas Smt. Ritu *alias* Champa Devi has also submitted an application on dated 30-03-2026 in this office to enter the date of birth in the record of Registrar, Birth & Death in Gram Panchayat Nahol, Tehsil Theog, Distt. Shimla (H.P.).

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Ritu *alias* Champa Devi	Self	10-01-1974

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named person in the record of Registrar, birth & Death in Gram Panchayat Nahol, Tehsil Theog, may file their claims/objections in the court within one month of publication of this notice in Govt. EGazette, failing which necessary orders will be passed.

Issued today on 30-03-2026 under my signature and seal of the court.

Seal. sd/-

Executive Magistrate,
Theog, District Shimla (H.P.).

In the Court of Sh. Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R), District Shimla (H.P.)

Sh. Rajesh Kumar Gill s/o Lt. Sh. Tarsem Lal, r/o Lower Khalini Marketing Board, Shimla, Tehsil & District Shimla (H.P.).

Versus

General Public . . *Respondent.*

Whereas, Sh. Rajesh Kumar Gill s/o Lt. Sh. Tarsem Lal, r/o Lower Khalini Marketing Board, Shimla, Tehsil & District Shimla H.P. has submitted an application alongwith a Non-Availability Certificate issued by the Registrar, Births & Deaths, Municipal Corporation Shimla, District Shimla, H.P. before this Court under Section 13(3) of the Registration of Birth and Death Act, 1969 seeking permission to enter his son,s date of birth as 30-01-1992 in the records of the Registrar, Births & Deaths, Municipal Corporation Shimla, District Shimla, H.P.

Particulars of the Applicant :

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Hitesh Kumar Gill	Son	30-01-1992

Hence, this proclamation is issued to the General Public with directions if any person has any objection or claim with regards to the entry of the date of birth of the above-named person in the record of the Registrar, Birth & Death Municipal Corporation Shimla, District Shimla, H.P., he/she may file such objections in the court on or before one month of publication of this notice in Government Gazette. Failing which the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 08-01-2026 under my signature and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).

In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-**Naib-Tehsildar, Shimla (R), District Shimla (H.P.)**

Miss Gunjan d/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), P.O. Shamlaghat, Tehsil & District Shimla, Himachal Pradesh.

Versus

General Public . . *Respondent.*

Whereas Miss Gunjan d/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), P.O. Shamlaghat, Tehsil & District Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of her named Miss Gunjan d/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), Post Office Shamlaghat, Tehsil & District Shimla, Himachal Pradesh in the Secy.-*cum*-Registrar (Birth & Deaths), Gram Panchayat Dudhhlati, Tehsil & District Shimla.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Gujan	Self	28-04-2020

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the office of Secy.-*cum*-Registrar (Birth & Death) Gram Panchayat Dudhhalti, Tehsil & District Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 08-04-2026 under my signature and seal of the court.

Seal. Sd/-
Executive Magistrate-cum-Naib-Tehsildar
Shimla (R), District Shimla (H.P.).

In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-**Naib-Tehsildar, Shimla (R), District Shimla (H.P.)**

Ayush s/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), Post Office Shamlaghat, Tehsil & District Shimla, Himachal Pradesh.

Versus

General Public . . *Respondent.*

Whereas Ayush s/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), P.O. Shamlaghat, Tehsil & District Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his named Ayush s/o Sh. Ram & Babli KC, r/o Village Chaily (Kanda), Post Office Shamlaghat, Tehsil & District Shimla, Himachal Pradesh in the Secy.-*cum*-Registrar (Birth & Deaths), Gram Panchayat Dudhhlati, Tehsil & District Shimla.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Ayush	Self	30-01-2022

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the Secy.-*cum*-Registrar (Birth & Death) Gram Panchayat Dudhhalti, Tehsil & District Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 08-04-2026 under my signature and seal of the court.

Seal. Sd/-
Executive Magistrate-cum-Naib-Tehsildar
Shimla (R), District Shimla (H.P.).

समक्ष श्री सुरेश कुमार, कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार ददाहू, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 02 / 13(3) of 2026 तारीख मजरूआ : 24–02–2026 तारीख पेशी : 21–04–2026

प्रार्थी श्री शमशेर सिंह पुत्र श्री रणधीर सिंह, निवासी गांव मेहन्दो पटारग, ग्राम पंचायत पराडा, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

दरख्वास्त बराये जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 जेरे धारा 13(3)।

प्रार्थी श्री शमशेर सिंह पुत्र श्री रणधीर सिंह, निवासी गांव मेहन्दो पटारग, ग्राम पंचायत पराडा, तहसील ददाहू, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्य पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/B&D/Delayed cases/2025-13772, दिनांक 04–02–2026 को अदालत हजा में दरख्वास्त गुजार कर दावा किया है कि उसके ताया जी श्री रघुनाथ सिंह पुत्र श्री अल्बेल की मृत्यु दिनांक 15–08–1997 को गांव मेहन्दो पटारग, ग्राम पंचायत पराडा में हुई थी व उनके परिवार में उनकी पत्नी का स्वर्गवास हो चुका है तथा न ही उनके आगे बच्चे हैं। लिहाजा अज्ञानता व लापरवाही के कारण वह आज दिन तक अपने ताया रघुनाथ सिंह पुत्र श्री अल्बेल सिंह की मृत्यु–तिथि ग्राम पंचायत पराडा में दर्ज न करवा सके। जिसे नियमानुसार दर्ज किया जाना उचित व आवश्यक है।

मृत्यु दर्ज के मौजूदा मामले में प्रार्थी के उपरोक्त दावों के संदर्भ में प्रार्थी के सभी सगे–सम्बन्धियों एवं आम जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि उक्त दुरुस्ती मामले में किसी भी प्रकार की आपत्ति व एतराज दर्ज करने बारे दिनांक 21–04–2026 को कार्यकारी दण्डाधिकारी ददाहू द्वितीय श्रेणी के समक्ष असालतन या वकालतन पेश होवें, अन्यथा मामले में एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19–03–2026 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
(सुरेश कुमार)
कार्यकारी दण्डाधिकारी,
तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

समक्ष श्री सुरेश कुमार, सहायक समाहर्ता द्वितीयद श्रेणी ददाहू, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 803218 / 2025 तारीख मजरूआ : 24–12–2025 तारीख पेशी : 21–04–2026

प्रार्थी श्री देव प्रकाश उर्फ वेद प्रकाश पुत्र श्री राम दयाल, निवासी गांव स्वार, डाकघर चलाना, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

दरख्वास्त बराये जाति दुरुस्ती मौजा धार चलाना, पनोटा तहसील ददाहू।

प्रार्थी श्री देव प्रकाश उर्फ वेद प्रकाश पुत्र श्री राम दयाल, निवासी गांव स्वार, डाकघर चलाना, तहसील ददाहू, जिला सिरमौर (हि0प्र0) ने अदालत हजा में एक दरख्वास्त गुजार कर दावा किया है कि इनकी जाति भाट ब्राह्मण व उपजाति भारद्वाज है। लेकिन मौजा मानरिया पटवार वृत्त नेहर स्वार में इनकी जाति ब्राह्मण उपजाति भारद्वाज दर्ज है जोकि गलत है। दावा किया गया है कि प्रार्थी श्री देव प्रकाश उर्फ वेद प्रकाश की सही जाति भाट ब्राह्मण व उपजाति भारद्वाज है जिसकी पुष्टि हेतु प्रार्थी ने शजरा नसब सम्वत वर्ष 1984–1985 मौजा मानरिया संलग्न किया है जिसमें प्रार्थी के पूर्वजों की जाति भाट ब्राह्मण व उपजाति भारद्वाज रिपोर्ट की गई है। जिसे नियामानुसार राजस्व विभाग मौजा मानरिया, पटवार वृत्त नेहर–स्वार में दुरुस्त किया जाना उचित व आवश्यक है। सेहत जाति के मौजूदा मामले में प्रार्थी के उपरोक्त दावों के संदर्भ में प्रार्थी के सभी सगे–सम्बन्धियों एवं आम जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि उक्त दुरुस्ती मामले में किसी भी प्रकार की आपत्ति व एतराज दर्ज करने बारे दिनांक 21–04–2026 को सहायक समाहर्ता द्वितीय श्रेणी ददाहू के समक्ष असालतन या वकालतन पेश होवें अन्यथा मामले में एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19–03–2026 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

हस्ताक्षरित / –
मोहर। (सुरेश कुमार)
सहायक समाहर्ता द्वितीय श्रेणी,
ददाहू, जिला सिरमौर (हि0प्र0)।

————————

समक्ष श्री सुरेश कुमार, सहायक समाहर्ता द्वितीय श्रेणी ददाहू, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 803212 / 2025 तारीख मजरूआ : 22–11–2025 तारीख पेशी : 21–04–2026

प्रार्थी श्री जगमोहन पुत्र श्री राम सरन, निवासी गांव चलाना, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

दरख्वास्त बराये जाति दुरुस्ती मौजा धार चलाना, पनोटा तहसील ददाहू।

प्रार्थी श्री जगमोहन पुत्र श्री राम सरन, निवासी गांव चलाना, तहसील ददाहू, जिला सिरमौर (हि0प्र0)ने अदालत हजा में एक दरख्वास्त गुजार कर दावा किया है कि इनकी जाति भाट ब्राह्मण व उपजाति सहल है।

लेकिन मौजा चलाना पनोटा पटवार वृत्त नेहर स्वार में इनकी जाति ब्राह्मण उपजाति भारद्वाज दर्ज है जोकि गलत है। दावा किया गया है कि प्रार्थी श्री जगमोहन की सही जाति भाट उपजाति सहल है जिसकी पुष्टि हेतु प्रार्थी ने ग्रामीण राजस्व अधिकारी थाना कशोगा द्वारा दिनांक 13–09–2024 को सत्यापित शजरा नसब वर्ष 2020 व शजरा नसब वर्ष 1950–1951 मौजा बिरला संलग्न किया है जिसमें प्रार्थी की जाति भाट व उपजाति सहल रिपोर्ट की गई है। जिसे नियामानुसार राजस्व विभाग मौजा चलाना, पटवार वृत्त नेहरस्वार में दुरुस्त किया जाना उचित व आवश्यक है। सेहत जाति के मौजूदा मामले में प्रार्थी के उपरोक्त दावों के संदर्भ में प्रार्थी के सभी सगे–सम्बन्धियों एवं आम जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि उक्त दुरुस्ती मामले में किसी भी प्रकार की आपत्ति व एतराज दर्ज करने बारे दिनांक 21–04–2026 को सहायक समाहर्ता द्वितीय श्रेणी ददाहू के समक्ष असालतन या वकालतन पेश होवें, अन्यथा मामले में एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19–03–2026 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
(सुरेश कुमार)
सहायक समाहर्ता द्वितीय श्रेणी,
ददाहू, जिला सिरमौर (हि0प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार राजगढ़, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 02 / 2026 तारीख मरजुआ : 19–03–2026

श्रीमती रक्षादेवी पुत्री मोहनलाल, निवासी चब्युल, डा0 रडूघाटी व ग्राम पंचायत शिलांजी, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

श्रीमती रक्षादेवी पुत्री मोहनलाल, निवासी चब्युल, डा0 रडूघाटी व ग्राम पंचायत शिलांजी, तहसील राजगढ, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम 1969 व हिमाचल प्रदेश जन्म एवं मुत्यु रजिस्ट्रेशन नियम 2003 की धारा 9(3) के अंतर्गगत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्मतिथि ग्राम पंचायत शिलांजी में दर्ज करने हेतु प्रार्थना–पत्र प्रस्तुत कर निवेदन किया है कि उसका जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म की तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी आवेदक के अनुसार उसका जन्म दिनांक 23–04–1970 को हुआ है। सायला ने ग्राम पंचायत शिलांजी के पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार के द्वारा सूचित किया जाता है कि यदि किसी भी व्यक्ति को रक्षादेवी पुत्री मोहनलाल की जन्म तिथि ग्राम पंचायत शिलांजी में दर्ज करने बारे एतराज हो तो इस इश्तहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार(जन्म व मृत्यु) एवं सचिव ग्राम पंचायत शिलांजी को जन्म तिथि दर्ज करने का आदेश पारित कर दिया जाएगा।

आज दिनांक 19–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
राजगढ़, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार राजगढ़, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 01 / 2026 तारीख मरजुआ : 17–03–2026

श्रीमती कुसुमलता पुत्री उर्मिला देवी, निवासी धार बघेड़ा, डा0 रडूघाटी व ग्राम पंचायत भाणत, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

श्रीमती कुसुमलता पुत्री उर्मिला देवी, निवासी धार बघेड़ा, डा0 रडूघाटी व ग्राम पंचायत भाणत, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम 1969 व हिमाचल प्रदेश जन्म एवं मुत्यु रजिस्ट्रेशन नियम 2003 की धारा 9(3) के अंतर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्मतिथि ग्राम पंचायत भाणत में दर्ज करने हेतु प्रार्थना–पत्र प्रस्तुत कर निवेदन किया है कि उसका जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म की तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नही हो सकी। आवेदिका के अनुसार उसका जन्म दिनांक 29–05–1986 को हुआ है। सायला ने ग्राम पंचायत भाणत के पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को कुसुमलता पुत्री उर्मिला देवी की जन्म तिथि ग्राम पंचायत भाणत में दर्ज करने बारे एतराज हो तो इस इश्तहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार(जन्म व मृत्यु) एवं सचिव ग्राम पंचायत भाणत को जन्म तिथि दर्ज करने का आदेश पारित कर दिया जाएगा।

आज दिनांक 18–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
राजगढ़, जिला सिरमौर (हि0प्र0)।

————————

Before Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :—

Sh. Arata Kumar Malik s/o Sh. Gadadhar Malik, r/o Village Pandurkoti, Tehsil Rajkanika, Distt. Kendrapari Orissa Birth Place, Village Barotiwala, P.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur (H.P.) . .*Applicant.*

Versus

General Public . .*Respondents.*

Subject:— Regarding delayed Registartion of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule 2003.

Whereas, an application of Sh. Arata Kumar Malik s/o Sh. Gadadhar Malik under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-*cum*-Chife Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter no. HFW-N/ST/B&D/Delayed Cases/2025-14836 dated 25-02-2026 for entering his son's name Akash Malik and his date of birth *i.e.* 11-08-2010 in the birth and death ergister of G.P. Shivpur, District Sirmaur H.P. which could not earlier registered in the relevant register of G.P. Shivpur, District Sirmaur (H.P.).

Now, therefore, by this proclamation the general publc is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Akash Malik s/o Sh. Arata Kumar Malik, may submit their objections in writing or appear in person in this court on or before 18-04-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 16th day of March, 2026.

Seal. Sd/-
(RAVINDER KUMAR SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

Before Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :—

Sh. Arata Kumar Malik s/o Sh. Gadadhar Malik, r/o Village Pandurkoti, Tehsil Rajkanika, Distt. Kendrapari Orissa Birth Place. Village Barotiwala, P.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur (H.P.) . .*Applicant.*

Versus

General Public . .*Respondents.*

Subject:— Regarding delayed Registartion of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule 2003.

Whereas, an application of Sh. Arata Kumar Malik s/o Sh. Gadadhar Malik under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents has been received in this office from the office of District Registrar (Birth & Death)-*cum*-Chife Medical Officer, District Sirmaur at Nahan, H.P. *vide* their office letter no. HFW-N/ST/B&D/Delayed Cases/2025-14835 dated 25-02-2026 for entering his Daughter's name Akanksha Malik and her date of birth *i.e.* 21-07-2007 in the birth and death ergister of G.P. Shivpur, District Sirmaur H.P. which could not earlier registered in the relevant register of G.P. Shivpur, District Sirmaur (H.P.).

Now, therefore, by this proclamation the general publc is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Akanksha Malik d/o Sh. Arata Kumar Malik, may submit their objections in writing or appear in person in this court on or before 18-04-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 16th day of March, 2026.

Seal.

Sd/-
(RAVINDER KUMAR SISODIYA),
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत श्री रविन्द्र कुमार सिसोदिया सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

मिसल नम्बर : दायर तिथि :

श्रीमती सविता देवी पुत्री श्री तीर्थो व पत्नी श्री प्रदीप कुमार, निवासी मुगलोवाला करतारपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना–पत्र :– भू–राजस्व अधिनियम, 1954 की धारा 37(1) के तहत नाम दुरुस्ती बारे।

प्रार्थिया श्रीमती सविता देवी पुत्री श्री तीर्थो व पत्नी श्री प्रदीप कुमार, निवासी मुगलोवाला करतारपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) ने इस अदालत में एक प्रार्थना–पत्र मय ब्यान हल्फीया, आधार कार्ड, पैन कार्ड, नकल जमाबन्दी वर्ष 2019–2020 मौजा मुगलावाला करतारपुर, राशन कार्ड सहित इस कार्यालय में प्राप्त हुआ है जिसमें प्रार्थिया ने निवेदन किया है, कि पटवार वृत्त अजौली, मौजा मुगलावाला करतारपुर, तहसील पांवटा साहिब के राजस्व अभिलेख में उनका नाम बबली पुत्री तीर्थो विधवा मामराज पुत्र उत्तम सिंह दर्ज हो गया है, जिसे प्रार्थिया अपने अन्य दस्तावेजों के मुताबिक राजस्व अभिलेख पटवार–वृत्त अजौली, मौजा मुगलावाला करतारपुर में बबली पुत्री तीर्थो विधवा मामराज की जगह सही नाम सविता देवी पुत्री तीर्थो विधवा मामराज दुरुस्त करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर / एतराज हो तो वह दिनांक 18–04–2026 या इससे पूर्व किसी भी कार्यदिवस में अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर दर्ज करा सकता है। अन्यथा उजर / एतराज पेश न होने की सूरत में उक्त नाम की दुरुस्ती राजस्व अभिलेख में करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 17–03–2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

CORRECTION OF NAME

I, Sunita Devi w/o Sh. Gokal Chand, r/o Gad, Balichowki, Village Gad, P.O. Somnachani, Somgad (634), P.O. Thachi, Distt. Mandi (H.P.) declare that my correct name is Sunita Devi and wrongly recorded in my Aadhar Card No. 4508 7955 6963 as Seeta Devi. All concerned note it.

SUNITA DEVI
w/o Sh. Gokal Chand,
r/o Gad, Balichowki, Village Gad,
P.O. Somnachani, Somgad (634),
P.O. Thachi, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Maheshwar Singh s/o Sh. Devi Chand, r/o Bakaran (356), P.O. Sankar Dehra, Distt. Mandi (H.P.) declare that in Aadhar Card of my minor daughter having No. 9053 1781 7568 her name is wrongly entered as Fch d/o Maheshwar Singh, whereas her correct name is Chandvi. All concerned note it.

MAHESHWAR SINGH
s/o Sh. Devi Chand,
r/o Bakaran (356), P.O. Sankar Dehra,
Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Praveen Kumar s/o Sh. Hardyal Singh, r/o Village Shola, P.O. & Tehsil Nankhari, Distt. Shimla (H.P.)-172 021 declare that in my minor daughter's Aadhar Card her name is wrongly entered as "Baby one of Sonika", which should be corrected as Sanvi Thakur. Please correct this.

PRAVEEN KUMAR
s/o Sh. Hardyal Singh,
r/o Village Shola, P.O. & Tehsil Nankhari,
Distt. Shimla (H.P.)-172 021.

CORRECTION OF NAME

I, Jai Krishan s/o Sh. Saran Dass, r/o Sajoun, P.O. Mahogi, Tehsil Balichowki, Khahri (553), P.O. Mahogi, Distt. Mandi (H.P.) declare that my correct name is Jai Krishan and wrongly recorded in my Aadhar Card No. 6083 3156 7500 as Krishan Lal. All concerned note it.

JAI KRISHAN
s/o Sh. Saran Dass,
r/o Sajoun, P.O. Mahogi,
Tehsil Balichowki, Khahri (553),
P.O. Mahogi, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Hari Ram s/o Sh. Vali Ram, r/o House No. 135, Ward No. 07, Village Kalehli, P.O. Bajaura, Tehsil Bhuntar, Distt. Kullu (H.P.)-175 125 declare that I have changed my name from Hariya to Hari Ram. In future I must be known as Hari Ram. Concerned note it.

HARI RAM
s/o Sh. Vali Ram,
r/o House No. 135, Ward No. 07,
Village Kalehli, P.O. Bajaura,
Tehsil Bhuntar, Distt. Kullu (H.P.)-175 125.

CHANGE OF NAME

I, Palman Pun s/o Sh. Bhagat Bahadur, r/o V.P.O. Samoli, Tehsil Rohru, Distt. Shimla (H.P.)-171 207 declare that I have changed my name from Paul (Old Name) to Palman Pun (New Name). All concerned please may note.

PALMAN PUN
s/o Sh. Bhagat Bahadur,
r/o V.P.O. Samoli,
Tehsil Rohru, Distt. Shimla (H.P.)-171 207.

CHANGE OF NAME

I, Neeta aged about 39 years w/o Sh. Dinesh, r/o Vill. Mandal, P.O. Chopal, Tehsil Chopal, Distt. Shimla (H.P.)-171 211 declare that I have changed my daughter's name from Shiadha Zinta (old name) to Shraddha (new name). All concerned please may note.

NEETA
w/o Sh. Dinesh,
r/o Vill. Mandal, P.O. Chopal,
Tehsil Chopal, Distt. Shimla (H.P.)-171 211.

CHANGE OF NAME

I, Jiya Lal s/o Late Sh. Nagru, r/o Vill. Jundi, P.O. Samoli, Tehsil Rohru, Distt. Shimla (H.P.) declare that I have changed my name from Jay Lal (old name) to Jiya Lal (new name). All concerned please may note.

JIYA LAL
s/o Late Sh. Nagru,
r/o Vill. Jundi, P.O. Samoli,
Tehsil Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Ramesh Lata w/o Sh. Thakur Singh, r/o Vill. Balichowki, P.O. Balichowki, Tehsil Balichowki, Distt. Mandi (H.P.) declare that I want to change my name from Reshamu Devi w/o Sh. Thakar Singh to Ramesh Lata w/o Sh. Thakur Singh in my Aadhar Card No. 6057 5512 4226. All concerned please note.

RAMESH LATA
w/o Sh. Thakur Singh,
r/o Vill. Balichowki, P.O. Balichowki,
Tehsil Balichowki, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Kumari Reena d/o Sh. Ramesh Kumar at present w/o Sidharth Vaid, r/o H.No.137/k, Ward No. 2 Badah, P.O. Mohal, Tehsil & Distt. Kullu (H.P.) have changed my name from Reena Vaid to Kumari Reena. Concerned note it.

KUMARI REENA
d/o Sh. Ramesh Kumar,
r/o H.No.137/k, Ward No.2 Badah,
P.O. Mohal, Tehsil & Distt. Kullu (H.P.).

CHANGE OF NAME

I, Ganesh Kumar aged 53 years s/o Sh. Pratap Singh, r/o Vill. Kehrian, P.O. & Teh. Jawali, Distt. Kangra (H.P.) declare that my original name is Ganesh Kumar s/o Sh. Pratap Singh, whereas wrongly entered/mentioned as Danesh Kumar s/o Sh. Pratap Singh in the Aadhar Card. Please correct it.

GANESH KUMAR
s/o Sh. Pratap Singh,
r/o Vill Kehrian,
P.O. & Teh. Jawali,
Distt. Kangra (H.P.).

CHANGE OF NAME

I, Rajinder *alias* Raju s/o Sh. Ram Dass, r/o & Teh. Theog, Deothi (97) Chhaila, Distt. Shimla Himachal Pradesh-171 220 do hereby declare that my name is wrongly recorded as "Raju" in my PAN Card, whereas my correct name is "Rajinder *alias* Raju". Henceforth, I shall be Known as Rajinder *alias* Raju for all purpose.

RAJINDER *ALIAS* RAJU
s/o Sh. Ram Dass,
*r/o & Teh. Theog, Deothi (97) Chh*aila,
Distt. Shimla Himachal Pradesh-171 220.

CHANGE OF NAME

I, Nirma w/o Sh. Bhavnu, Village Nandli, P.O. Kataula, Tehsil Sadar, Distt. Mandi (H.P.) declare that in my Aadhar No. 6878 7616 8041 as Kali Devi is wrongly entered. Correct name is Nirma.

NIRMA
w/o Sh. Bhavnu,
Village Nandli, P.O. Kataula,
Tehsil Sadar, Distt. Mandi (H.P.)

CHANGE OF NAME

I, Sapna Kumari Chalaune d/o Sh. Virender Bahadur Chalaune, H. No. 9/10, Chhota Chowk Nahan, Distt. Sirmaur (H.P.)-173 001 have changed my name from Sapna Kumari (old name) to Sapna Kumari Chalaune (new name). All concerned please may note.

SAPNA KUMARI CHALAUNE
d/o Sh. Virender Bahadur Chalaune,
H. No. 9/10, Chhota Chowk Nahan,
Distt. Sirmaur (H.P.)-173 001.

CHANGE OF NAME

I, JASVINDER KUMAR s/o Sh. Gorkhiya, r/o Vill Bhaogri (504), P.O. Bandh Bhaogri, Tehsil Krishangarh, Distt. Solan (H.P.)-173 233. declare that I have changed my minor Daughter's name from "BABY ONE OF ASHA DEVI" to Khanak. Please note all concerned for further.

JASVINDER KUMAR
s/o Sh. Gorkhiya,
r/o Vill Bhaogri (504), P.O. Bandh Bhaogri,
Tehsil Krishangarh, Distt. Solan (H.P.)-173 233.

CHANGE OF NAME

I, Raja Sunuwar s/o Sh. Moti Lal Sunuwar, r/o Vill Bahang, P.O. Bashisht, Tehsil Manali, Distt. Kullu (H.P.) have changed my name from Raj Kumar Rai to Raja Sunuwar. In future I must be known as Raja Sunuwar for all purposes.

RAJA SUNUWAR
s/o Sh. Moti Lal Sunuwar,
r/o Vill Bahang, P.O. Bashisht,
Tehsil Manali, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Sunil Kumar (37 Yrs.) s/o Sh. Devki Nand, r/o Village Khalana, P.O. Kuinal, Tehsil Kotkhai, Distt. Shimla (H.P.) declare that I have changed my daughter's name from Baby one of Shalu (old name) to Ayaanshi (new name). All concerned please may note.

SUNIL KUMAR
s/o Sh. Devki Nand,
r/o Vill Khalana, P.O. Kuinal,
Tehsil Kotkhai, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Pramila Devi aged 66 years (DOB 11-12-1959) w/o Sh. Pramodh Singh, r/o Village Mawa, P.O. Darkati, Tehsil Jawali, Distt. Kangra (H.P.) declare that my original name is Pramila Devi w/o Sh. Pramodh Singh, whearas wrongly entered/ mentioned as Trimla w/o Sh. Pramodh in the Aadhar Card. Please correct it.

PRAMILA DEVI
w/o Sh. Pramodh Singh,
r/o Village Mawa, P.O. Darkati,
Tehsil Jawali, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Shivani Sharma w/o Sh. Hemant Kumar Sharma, r/o Bajiwan, P.O. Bhumti Arki, Distt. Solan (H.P.) have changed my minor son's name from Purv Sharma to Pulkit Sharma.

SHIVANI SHARMA
w/o Sh. Hemant Kumar Sharma,
r/o Bajiwan, P.O. Bhumti Arki,
Distt. Solan (H.P.).

CORRECTION OF NAME

I, Wali Mohmmad s/o Sh. Mouldeen, Tehsil Nahan, Bheron (146), Sirmaur (H.P.) Aadhar No. 5648 0854 1441 declare that the correct and actual name of my son is Bilal Ahmed as per his birth/School certificates. However the name of my son is incorrectly shown as Bilalal Ahmed in his Aadhar Card No. (7702 7549 7059) this is wrong and should be corrected as Bilal Ahmed in his Aadhar Card. All concerned please may note.

WALI MOHMMAD
s/o Sh. Mouldeen,
Tehsil Nahan, Bheron (146), Sirmaur (H.P.).

CHANGE OF NAME

I, Priyal Chauhan (New Name) d/o Joginder, Village Reoth, P.O. Kuinal Guma (8), Shimla (H.P.)-171 202 do hereby declare that I have changed my name from Primal (Old Name) to Priyal Chauhan (New Name). All concerned please may note.

PRIYAL CHAUHAN
d/o Joginder,
Village Reoth, P.O. Kuinal Guma (8),
Shimla (H.P.)-171 202.

CHANGE OF NAME

I, Vinay Kumar s/o Sh. Sohan Singh, r/o Village Mamvi, P.O. Bamta, Tehsil Chopal, Distt. Shimla (H.P.)-171 211 declare that I have changed my name from Vinay Singh Bhandari to Vinay Kumar. All concerned please may note.

VINAY KUMAR
s/o Sh. Sohan Singh,
r/o Village Mamvi, P.O. Bamta,
Tehsil Chopal, Distt. Shimla (H.P.)-171 211.

CHANGE OF NAME

I, Subhash Chand s/o Dhale Ram, r/o V.P.O. Kasol, Tehsil Jari, Distt. Kullu (H.P.) declare that I have changed my son's name from Sawtik to Satvik for all future purposes. Concerned note it.

SUBHASH CHAND
s/o Dhale Ram,
r/o V.P.O. Kasol,
Tehsil Jari, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Vidya Devi w/o Hari Krishan, r/o Village Narogi, P.O. Chheur, Tehsil Bhunter, Distt. Kullu (H.P.) declare that I have changed my son's name from Ansh to Yash Thakur for all purposes. Concerned note it.

VIDYA DEVI
w/o Hari Krishan,
r/o Village Narogi, P.O. Chheur,
Tehsil Bhunter, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Yashwant Singh s/o Bhole Ram, r/o Village Soyal, P.O. Haripur, Tehsil Manali, Distt. Kullu (H.P.) declare that I have changed my name from Yashwant Singh to Yashpal. In future I must be known as Yashpal for all purposes.

YASHWANT SINGH
s/o Bhole Ram,
r/o Village Soyal, P.O. Haripur,
Tehsil Manali, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Twinkle Thakur d/o Ghanshyam Singh, r/o V.P.O. Dupkan, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Twinkal in my Aadhar Card. Now I intend to correct my name as Twinkle Thakur in Aadhar Card. Concerned note it.

TWINKLE THAKUR
d/o Ghanshyam Singh,
r/o V.P.O. Dupkan,
Tehsil & Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Anju Devi d/o Gopal Singh, r/o Village Lot, Post Office Dohad, Tehsil Ani, District Kullu (H.P.) declare that my name is wrongly recorded as "Manju Devi" in Aadhar Card. My correct name is "Anju Devi" as per Panchayat records. This notice is issued for correction.

ANJU DEVI
d/o Gopal Singh,
r/o Village Lot, Post Office Dohad,
Tehsil Ani, District Kullu (H.P.).

CORRECTION OF NAME

I, Bunty Devi d/o Sh. Bhagat Ram, r/o Village Tur, P.O. Brehi, Tehsil Chamba, Tur (92), Distt. Chamba (H.P.) declare that in my Aadhar Card my name entered as Vanti Devi is incorrect. That my correct name is Bunty Devi. All Concerned please may note.

BUNTY DEVI
d/o Sh. Bhagat Ram,
r/o Village Tur, P.O. Brehi,
Tehsil Chamba, Tur (92), Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Sagun d/o Sh. Joginder Singh c/o Chhanga Ram, Village Kanol, P.O. Salli, Tehsil Shahpur, Kanol (15), Kangra (H.P.) declare that in my Aadhar Card my name entered as Madhu Devi is incorrect. That my correct name is Sagun. All Concerned please may note.

SAGUN
d/o Sh. Joginder Singh c/o Chhanga Ram,
Village Kanol, P.O. Salli,
Tehsil Shahpur, Kanol (15),
Kangra (H.P.).

CHANGE OF NAME

I, Loie Tandon w/o Ajay Kumar, r/o V.P.O. Saliana, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Anju to Loie Tandon. All concerned be noted.

LOIE TANDON
w/o Ajay Kumar,
r/o V.P.O. Saliana,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Kaytu s/o Late Sh. Sitabu, r/o Vill. Gokswari, P.O. Sindasli, Sub-Tehsil Dhamwari, Distt. Shimla (H.P.)-171 208 declare that I have changed my name from Kayat Ram (Old Name) to Kaytu (New Name). All concerned please may note.

KAYTU
s/o Late Sh. Sitabu,
r/o Vill. Gokswari,
P.O. Sindasli, Sub-Tehsil Dhamwari,
Distt. Shimla (H.P.)-171 208.

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।